

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5498

ANSWERED ON:13.12.2010

D. P. R. FOR PMGSY IN BIHAR

Yadav Shri Hukamdeo Narayan

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether consultant companies were entrusted with the task of preparing the Detailed Project Report (D.P.R) of Pradhan Mantri Gram Sadak Yojana (PMGSY) in Bihar ;
- (b) if so, the details alongwith the amount paid to the consultant companies for preparing the D.P.R.;
- (c) whether construction of many roads is incomplete as a result of inaccuracies in the D.P.R.;
- (d) if so, the reasons therefor alongwith the action taken against such consultant companies;
- (e) whether suggestions made by the representatives have not been incorporated;
- (f) if so, the reasons thereof; and
- (g) the steps taken/proposed to be taken against the central agencies who committed irregularities in the construction of roads?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a)to(f): Rural Road is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention of Central Government to improve the Rural Infrastructure through construction of roads. The rural roads under PMGSY are constructed, maintained and owned by the respective State Governments. Accordingly, the responsibility of the preparation of the Detailed Project Reports (DPRs) for the proposed road works as per the alignment indicated in the Core Network, payment of fee thereof etc. lies with the State Governments. For incorporating the suggestions made by the public representatives, the programme guidelines have inbuilt provisions which inter- alia state that;

(i) The Core Network and District Rural Roads Plan are to be finalized by the District Panchayat after giving full consideration to the suggestions of the Member of Parliament.

(ii) Suggestions of the Member of Parliament are to be taken while finalizing the Comprehensive New Connectivity Priority List (CNCPL) and Comprehensive Upgradation Priority List (CUPL).

(iii) The Annual Plan Proposals are to be finalized in consultation with the Lok Sabha Members in respect of their constituencies and Rajya Sabha Members in respect of that district of the State they represent for which they have been nominated as Vice-Chairman of the District Vigilance & Monitoring Committee of the Ministry of Rural Development.

(iv) The proposals received from the Members of Parliament by the stipulated date have to be given full consideration in the District Panchayat which is expected to record reasons in each case of non-inclusion.

In order to ensure adherence to above provisions of guidelines, instructions and advisories are issued to the State Governments from time to time.

(g): Ensuring the quality of the road works is the responsibility of the State Governments/Executing Agencies who are implementing the programme. A Three Tier Quality Mechanism has been put in place for ensuring the quality of road works under the programme. First tier is in-house quality control and second tier is independent monitoring of quality by Central Agencies at State level. These two tiers are the responsibility of the Central Agencies implementing the programme. The third tier is envisaged as an independent monitoring mechanism at the central level. Under this tier, the independent National Quality Monitors (NQMs) are engaged for inspections of roads, selected at random. For co-coordinating the implementation of PMGSY through Central Agencies, a Coordinating Consultant has been deployed at Patna. For close monitoring of quality of road works, Independent Quality Enablers are deployed for inspection of works taken up by the Central Agencies. Upon inspection of works by Quality Enablers, the works are graded for quality in three categories viz. Satisfactory `S`, Satisfactory Requiring Improvement `SRI` and Unsatisfactory `U`. If any work is reported as unsatisfactory, the concerned Central Agency is required to rectify the work and furnish action taken report to the Coordinating Consultant. Close monitoring of submission of Action Taken Report is carried out and the Central Agencies are required to take appropriate action in such cases.

